

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 201
CP-136(ND)2017

IN THE MATTER OF:

V.B. Chugh & Ors.

... **Applicant/Petitioner**

Versus

M/s Dayal Footwear Pvt. Ltd. & Ors.

... **Respondent**

Under Section: 241-242, Comp. Act.

Order delivered on 10.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Adv. Sanidhya Kumar for R-1, 3 & 4.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsel for the Petitioner commenced his submissions. Nevertheless, the Proxy Counsel for Respondent Nos. 1, 3 & 4 submitted that the arguing counsel is on his legs before Hon'ble Delhi High Court in a connected matter and prayed for short adjournment. At his request, the hearing is deferred to 03.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)